

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) Nos. 16804,15774 & 14643
OF 2016
WITH
PRAYER FOR INTERIM RELIEF IN SLP(C) Nos. 15774 & 14643 OF 2016

M/s. World Window Infrastructure Logistics Pvt. Ltd. Etc.Petitioner

Versus

M/s. Paswara Chemicals Ltd. & Others Etc.Respondents

OFFICE REPORT

SLP (C) No. 16804 and 15774 OF 2016

The matters were listed before the Hon'ble Court on 29th August, 2016, when the Court was pleased to pass the following orders:-

“Let a copy of complete paper book be given to the learned counsel for the respondents within two days.

Counter affidavit be filed within four weeks.

Rejoinder, if any, may be filed within two weeks, thereafter.

List the petitions after six weeks.”

SLP (C) No. 16804 OF 2016

It is submitted that Counsel for the respondent nos. 2 and 3 has on 4th October, 2016 filed Counter Affidavit and Copies of the Counter Affidavit have been included in the Paper Books.

It is further submitted that Counsel for the Respondent Nos. 1, 4 and 5 have not filed Counter Affidavit so far.

It is lastly submitted that Counsel for the petitioner has not filed Rejoinder Affidavit and proof of service after serving the copies of SLP to the Counsel for the Respondents so far.

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SLP (C) No. 15774 OF 2016

It is submitted that Counsel for the Respondent No. 2 has on 4th October, 2016 filed Counter Affidavit and Copy of the Counter Affidavit has been included in the Paper Books.

It is further submitted that Counsel for the Respondent Nos. 1,3 and 4 has not filed Counter Affidavit so far.

It is lastly submitted that Counsel for the petitioner has not filed Rejoinder Affidavit and also not filed proof of service after serving the copies of SLP to the Counsel for Respondents so far.

SLP (C) No. 14643 OF 2016

The matter was listed before the Hon'ble Court on 19th September, 2016 when the Court was pleased to pass the following order:-

“Issue notice.

To be listed alongwith Special Leave Petition (C) No. 16804 of 2016 and other connected matters.”

Accordingly Showcause Notice returnable for 25th November, 2016 was issued to Respondent Nos. 1 and 2 by Registered A.D. Post on 22nd October, 2016 and Respondent Nos. 3, 4 and 5 through M/s. Sarvam Ritam Khare and Shreepal Singh, Advocates/ Caveators respectively. Track consignment report shows that showcause notice has been delivered to Respondent No. 1 on 25th October, 2016 but no one has filed Vakalatnama/Appearance on behalf of the said Respondent No. 1 so far. Neither A.D. card nor unserved cover containing the notice has been received back in respect of Respondent No. 2 so far.

It is submitted that Counsel for Respondent No. 3,4 and 5 has not filed Counter Affidavit so far.

The matters above-mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 23rd Day of November, 2016.

ASSISTANT REGISTRAR

Copy to :

1. Mr. Shree Pal Singh, Advocate
79, Old Lawyers Chambers.
2. Mr. Sarvam Ritam Khare, Advocate
224, M.C. Setalvad Lawyers Chambers.
3. Mr. Sachin Mittal, Advocate
10, Todarmal Lane, Bengali Market,
New Delhi-110001.
4. Mr. B.K. Prasad, Advocate
Central Agency Section.

ASSISTANT REGISTRAR

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